

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 15/MP/2016**

Subject : Petition seeking directions for preparation of UI account for under drawl against collective transactions within specified time and for that payment of UI charges in terms of the Central Commission Regulations read with the Regulations of the State Commission.

Petitioner : Rajasthan Steel Chamber

Respondents : Rajasthan Vidyut Prasaran Nigam Limited & Others

**Petition No.186/MP/2016**

Subject : Petition under Section 79(1) (c) and 79 (1)(h) read with Regulations 20 and 26 of Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008 further read with Regulation 4 of the RERC (Intra-State ABT) Regulations, 2006 and Regulation 4.2 of the State Grid Code seeking directions for preparation of UI account for under-drawal against collective transactions within specified time and for payment of UI charges.

Petitioner : National Engineering Industries Limited (NEIL)

Respondents : Rajasthan Vidyut Prasaran Nigam Ltd. & Others

Date of hearing : 13.7.2017

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Parties present : Ms. Swapna Sheshadri, Advocate, RSC & NEIL  
Shri S.K. Agarwal, Advocate, Rajasthan Discoms  
Dr. A.P. Sinha, Advocate, Rajasthan Discoms  
Shri Manoj Kr. Sharma, Advocate, RVPNL  
Shri M.K. Verma, RVPNL

**Record of Proceedings**

Learned counsel appearing on behalf of Rajasthan Vidyut Prasarn Nigam Limited submitted that the arguing counsel in the matter is not available and requested to adjourn the matter.

2. Learned counsel for the petitioner submitted that Rajasthan Discoms have submitted the ABT data to SLDC. However, SLDC vide its affidavit dated 10.7.2017 has requested for



time to finalize the UI accounts of the petitioners. Learned counsel for the petitioner further submitted that the petitions are maintainable before this Commission and in this regard she relied upon the two judgments of Hon'ble Supreme Court i.e. Central Power Distribution Co. V CERC and CESC Limited V. CERC.

3. After hearing the learned counsels for the petitioner and the respondents, the Commission observed that the matters has been argued already at length and there is no requirement for further hearing. The Commission directed the petitioner to submit the remaining data by 31.7.2017. The Commission directed the parties to make their written submissions on maintainability as well as on the merits by 31.7.2017. The Commission directed that due date of completing the pleadings should be strictly complied with. No extension shall be granted on that account.

4. Subject to the above, the Commission reserved the order in Petition No. 15/MP/2016 and Petition No. 186/MP/2016.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**

